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(1) निःस्वार्थ भोग प्रमाणण मंत्रालय

(2) निःस्वार्थ भोग प्रमाणण मंत्रालय

(3) निःस्वार्थ भोग प्रमाणण मंत्रालय

(4) निःस्वार्थ भोग प्रमाणण मंत्रालय

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THE GAZETTE OF INDIA : EXTRAORDINARY

PART II SEC. 3[11]

राज्य-1

[निर्देश 35 (1) देखिए]

भारत सरकार

यह प्रमाणपत्र देने विकेट से प्राप्त किया गया अवश्यक नहीं है।

राज्य-2

प्रारंभिक सार्वजनिक प्रकाशन

प्रत्येक प्रकाशन का नाम

प्रकाशन

[निर्देश 35 (1) देखिए]

भारत सरकार

कॉट-कॉट वालों की विकटस्त्रस्टिया:

प्रकाश

प्रारंभिक संस्था: "ब" किस्म

भारत सरकार

कॉट-कॉट वालों की विकटस्त्रस्टिया:

प्रकाश

[निर्देश 35 (1) देखिए]

भारत सरकार

कॉट-कॉट वालों की विकटस्त्रस्टिया:

प्रकाश

[निर्देश 35 (1) देखिए]

भारत सरकार

कॉट-कॉट वालों की विकटस्त्रस्टिया:

प्रकाश

[निर्देश 35 (1) देखिए]

भारत सरकार

कॉट-कॉट वालों की विकटस्त्रस्टिया:
भाग 1
प्रमाणपत्र संख्या निर्देश वर्तन “बीडियो/ब्युफर”
किस्म ग्राहक एम.एम. संबंधी बॉट रील

निम्नलिखित परिचय उपर्युक्त/उपरेतुष्ट सामग्री/फाइल प्रमाणण द्वारा प्रदान किया गया क्रमांक के समस्तों द्वारा परीक्षण के उद्देश्य से उक्त परीक्षण उपर्युक्त/उपरेतुष्ट सामग्री/फाइल प्रमाणण द्वारा प्रदान किया गया क्रमांक की संरचना पर वहीं ऐलटेशन यह प्रमाणित करता है कि पिछले सत्र भाग-2 में उपविद्युत कांट-कंडोर और उपग्रहों के भ्रमण किया केंद्रण व्यक्ति के लिए विभिन्नता प्रदान किया गया है।

(1)
(2)
(3)
(4)
(5)

प्रभाग 2
कांट-कंडोर और उपग्रहों की विभिन्नता

प्रभाग 3
[नियम 35(1) वेब्साइट]

भाग 2
कांट-कंडोर और उपग्रहों की विभिन्नता

प्रभाग 4
[नियम 35(1) वेब्साइट]

भाग 3
कांट-कंडोर और उपग्रहों की विभिन्नता
G.S.R. 705(E).—In exercise of the powers conferred by section 8 of the Cinematograph Act, 1952 (37 of 1952), the Central Government hereby makes the following rules further to amend the Cinematograph (Certification) Rules, 1983, namely:

1. Short title and commencement.—(1) These rules may be called the Cinematograph (Certification) (2nd Amendment) Rules, 1995.

2. They shall come into force with effect from 1-1-96.

MINISTRY OF INFORMATION AND 
BROADCASTING
NOTIFICATION

New Delhi, the 30th October, 1995

G.S.R. 705(E).—In exercise of the powers conferred by section 8 of the Cinematograph Act, 1952 (37 of 1952), the Central Government hereby makes the following rules further to amend the Cinematograph (Certification) Rules, 1983, namely:

1. Short title and commencement.—(1) These rules may be called the Cinematograph (Certification) (2nd Amendment) Rules, 1995.

2. They shall come into force with effect from 1-1-96.
2. In the Cinematograph (Certification) Rules, 1983,—

(1) in rule 22, after sub-rule (5), the following sub-rule shall be inserted, namely:—

"(5A) Nothing in sub-rules (4) and (5) shall affect the disclosure of names of persons in the certificate granted by the Board".

(2) in rule 35, in sub-rule (1), after the word and letter "or ‘S’" the following words and letters shall be substituted, namely:—

"or ‘U’ or ‘V|A’ or ‘V|UA’ or ‘V|S’ ".

(3) in rule 35, for the sub-rule (3) and the Table thereunder, the following shall be substituted, namely:—

"(3) The prescribed mark of the Board shall be a firm copy of the certificate, that is, a trailer certificate, which shall be affixed to the film and always exhibited with it. The trailer certificate shall be for such duration as one can read it on the screen:

Provided that Part 1 of the certificate shall be shown for a minimum duration of 10 seconds;

Provided further that if there are no excisions or modifications ordered by the Board, Part II of the certificate need not be shown."

(4) in the Second Schedule, for the Forms IV, IV-A, V, V-A, VI, VI-A, VII and VII-A, the following forms shall be substituted, namely:—

Form IV

GOVERNMENT OF INDIA
CENTRAL BOARD OF FILM CERTIFICATION
THIS CERTIFICATE IS VALID FOR THEATRICAL RELEASE ONLY

Part I

CERTIFICATE NO. DATED
CATEGORY “U”
FILM. GAUGE MM
LENGTH MTS REELS

After examination of the film by the members of the Examining Committee/Revising Committee/Film Certification Appellate Tribunal mentioned below and on the recommendations of the said Examining Committee/Revising Committee/Film Certification Appellate Tribunal, the Board hereby certifies that the film is fit for unrestricted public exhibition subject to excisions and modifications listed in Part II on the reverse:

1.
2.
3.
4.

UNRESTRICTED PUBLIC EXHIBITION

Further certified that the excisions and modifications imposed by the Board have actually been carried out.

Name of the applicant
Name of the Producer
CHAIRMAN

PART-II

Particulars of excisions and modifications:

Form IV-A

[See Rule 35(1)]

GOVERNMENT OF INDIA
CENTRAL BOARD OF FILM CERTIFICATION

THIS CERTIFICATE IS VALID FOR VIDEO FILMS ONLY

Part I

CERTIFICATE NO. DATED
CATEGORY "V|U"
FILM. GAUGE MM
LENGTH MTS REELS

After examination of the film by the members of the Examining Committee/Revising Committee/Film Certification Appellate Tribunal mentioned below and on the recommendations of the said Examining Committee/Revising Committee/Film Certification Appellate Tribunal, the Board hereby certifies that the film is fit for unrestricted public exhibition subject to excisions and modifications listed in Part II on the reverse:

1.
2.
3.
4.

UNIVERSAL VIDEO

Further certified that the excisions and modifications imposed by the Board have actually been carried out.

Name of the applicant
Name of the Producer
CHAIRMAN

PART-II

Particulars of excisions and modifications:
GOVERNMENT OF INDIA
CENTRAL BOARD OF FILM CERTIFICATION

THIS CERTIFICATE IS VALID FOR THEATRICAL RELEASE ONLY

Part I

CERTIFICATE NO. DATED
CATEGOY "A"
FILM. GAUGE MM
LENGTH. MTS REELS

After examination of the film by the members of the Examining Committee, Revising Committee, Film Certification Appellate Tribunal mentioned below and on the recommendations of the said Examining Committee, Revising Committee, Film Certification Appellate Tribunal, the Board hereby certifies that the film is fit for public exhibition restricted to adults only, subject to excisions and modifications listed in Part II on the reverse:

1.
2.
3.
4.

ADULTS ONLY

Further certified that the excisions and modifications imposed by the Board have actually been carried out.

Name of the applicant
Name of the Producer

CHAIRMAN

PART-II

Particulars of excisions and modifications:

Form V-A

GOVERNMENT OF INDIA
CENTRAL BOARD OF FILM CERTIFICATION

THIS CERTIFICATE IS VALID FOR VIDEO FILMS ONLY

Part I

CERTIFICATE NO. DATED
CATEGORY "UA"
FILM. GAUGE MM
LENGTH. MTS REELS

After examination of the film by the members of the Examining Committee, Revising Committee, Film Certification Appellate Tribunal mentioned below and on the recommendations of the said Examining Committee, Revising Committee, Film Certification Appellate Tribunal, the Board hereby certifies that the film is fit for public exhibition with an endorsement of caution that the question as to whether any child below the age of 12 years may be allowed to see the film should be considered by the parents or guardian of such
child, and also subject to excisions and modifications listed in Part II on the reverse:

1.
2.
3.
4.

PARENTAL GUIDANCE

Further certified that the excisions and modifications imposed by the Board have actually been carried out.

Name of the applicant.
Name of the Producer.

CHAIRMAN

PART-II

Particulars of excisions and modifications:

Form VI-A

GOVERNMENT OF INDIA
CENTRAL BOARD OF FILM CERTIFICATION

THIS CERTIFICATE IS VALID FOR VIDEO FILMS

Part I
CERTIFICATE NO. ........ DATED ........
CATEGORY “VJUA”

FILM ......... GAUGE MM........
LENGTH.............. MTS REELS

After examination of the film by the members of the Examining Committee, Revising Committee, Film Certification Appellate Tribunal mentioned below and on the recommendations of the said Examining Committee, Revising Committee, Film Certification Appellate Tribunal, the Board hereby certifies that the film is fit for public exhibition with an endorsement of caution that the question as to whether any child below the age of 12 years may be allowed to see the film should be considered by the parents or guardian of such child, and also subject to excisions and modifications listed in Part II on the reverse:

1.
2.
3.
4.

SPECIALISED AUDIENCE

Further certified that the excisions and modifications imposed by the Board have actually been carried out.

Name of the applicant.
Name of the Producer.

CHAIRMAN

PART-II

Particulars of excisions and modifications:

Form VII

GOVERNMENT OF INDIA
CENTRAL BOARD OF FILM CERTIFICATION

THIS CERTIFICATE IS VALID FOR THEATRICAL RELEASE ONLY

Part I
CERTIFICATE NO. ........ DATED ........
CATEGORY “S”

FILM ......... GAUGE MM........
LENGTH.............. MTS REELS

After examination of the film by the members of the Examining Committee, Revising Committee, Film Certification Appellate Tribunal mentioned below and on the recommendations of the said Examining Committee, Revising Committee, Film Certification Appellate Tribunal, the Board hereby certifies that the film is fit for public exhibition restricted to members of any profession of any class of persons, subject to excision and modifications listed in Part II on the reverse:

1.
2.
3.
4.

SPECIALISED AUDIENCE

Further certified that the excisions and modifications imposed by the Board have actually been carried out.

Name of the applicant.
Name of the Producer.

CHAIRMAN

PART-II

Particulars of excisions and modifications:
Form VII-A

[See Rule 35(1)]

GOVERNMENT OF INDIA

CENTRAL BOARD OF FILM CERTIFICATION

THIS CERTIFICATE IS VALID FOR VIDEO FILM ONLY

Part I

CERTIFICATE NO. ........ DATED .......
CATEGORY "V S"
FILM ............ GAUGE MM .........
LENGTH ............. MTS REELS

After examination of the film by the members of the Examining Committee/Revising Committee/Film Certification Appellate Tribunal mentioned below and on the recommendations of the said Examining Committee/Revising Committee/Film Certification Appellate Tribunal, the Board hereby certifies that the film is fit for public exhibition restricted to members of any profession or any class of persons, subject to excisions and modifications listed in Part II on the reverse:

1. 

2. SPECIALISED AUDIENCE VIDEO 

3. 

4. 

Further certified that the excisions and modifications imposed by the Board have actually been carried out.

Name of the applicant.
Name of the Producer.

CHAIRMAN

PART-II

Particulars of excisions and modifications:

[File No. 802894-F(C)]

RAGHU MENON, Jt. Secy.

Foot Note:—The principal rules were published, vide No. GSR 381 (E) dated 9-5-83 in the Extra Ordinary Gazette of India, Part-II, Section 5. Sub-section (i) and amended by:—

(i) GSR 83(E) dated 28-2-84;
(ii) GSR 413(E) dated 29-5-84;
(iii) GSR 814(E) dated 13-12-84;
(iv) GSR 772 dated 21-10-89;
(v) GSR 702(E) dated 27-11-91;
(vi) GSR 67(E) dated 30-1-92;
(vii) GSR 603(E) dated 3-8-94;
(viii) GSR 816(E) dated 16-11-94;
(ix) GSR 817(E) dated 16-11-94;
(x) GSR 121 dated 11-3-95;
(xi) GSR 370(E) dated 28-4-95.